

**NATIONAL COMPANY LAW TRIBUNAL**  
**CUTTACK BENCH**  
**COURT No. 1**  
**VC AND PHYSICAL (HYBRID) MODE**

ITEM No. 101  
CP (IB) No. 34/CB/2024

**Proceedings under Section 7 IBC**  
**IN THE MATTER OF:**

Bhushan Power & Steel Ltd.  
V/S  
Nova Iron & Steel Ltd.

.....Applicant

....Respondent

**Order delivered on 19/07/2024**

**Coram:**

Shri Deep Chandra Joshi, Hon'ble Member(J)  
Shri Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant

Mr. Satya Smruti Mohanty, Adv.  
Mr. Sarvavid Subash Pradhan, Adv.  
Mr. Goutam Rai, Adv.  
Ms. Gyaninee Nayak, Adv.  
Mr. Sambit Sekhar Moharana, Adv.  
Mr. Varuna Bhanrale, Adv.  
Ms. Shreyash Sharma, Adv.  
Mr. S. K. Acharya, Adv.

For the Respondent

Mr. Sudhir K. Makkar, Sr. Adv.  
Mr. Sahasransu Sourav, Adv.

**ORDER**

Ld. Counsel, Mr. S. S. Mohanty, appearing on behalf of the petitioner along with Ld. Counsel, Mr. S. K. Acharya.

Ld. Counsel, Mr. Sudhir K. Makkar, appeared for the respondent and submits that reply has been filed, however, it is not shown in the DMS Portal.

Ld. Counsel for the petitioner submits that the advance copy of the reply received by him and seeks time to file rejoinder.

Three weeks' time is granted to file rejoinder, if any with advance copy of the same to the other side.

Condonation application has already been filed by the respondent. Delay condoned.

List the matter on 22.08.2024.

Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**

Sd

**Deep Chandra Joshi**  
**Member (Judicial)**